



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

FOURTH SESSION - SECOND MEETING
(27th February to 31st March 1964)

RESUME

Government of Madras
1964

Legislative Assembly Department
Fort St. George, Madras-9

THE MADRAS LEGISLATIVE ASSEMBLY

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FOURTH SESSION -- SECOND MEETING

- - -

**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY FROM
27TH FEBRUARY 1964 TO 31ST MARCH 1964**

- - - -

General

The second meeting of the Fourth Session of the Assembly which commenced at 11 a.m. on Thursday, the 27th February 1964 in the Assembly Chamber, Fort St. George, Madras, met for 28 days (27th February to 31st March 1964) and adjourned sine die on the 31st March 1964. The total time taken for the business of all these meetings was 135 hours and 14 minutes.

(The total number of sittings from the commencement of the session including the present sittings-35 days. The duration of sittings from the commencement of the session including the present sittings 171 hours and 10 minutes.)

Obituary Reference

Reference was made from the Chair on the 17th March 1964 on the demise of Sri T. Shanmugam, a former Member of the Assembly on that day.

Adjournment Motions

The following adjournment motions were raised on the floor of the House on the dates noted against each but consent was withheld by the Speaker:

<i>Sl.No.</i> (1)	<i>Name of the Member.</i> (2)	<i>Subject.</i> (3)	<i>Date.</i> (4)
1.	Sri V. R. Nedunchezhiyan.	The arrest of D.M.K. volunteers before, during and after the elections to the Corporation of Madras and for not providing protection to the elected D.M.K. Councillors.	27 th February 1964.

<i>Sl.No.</i> (1)	<i>Name of the Member.</i> (2)	<i>Subject.</i> (3)	<i>Date.</i> (4)
2.	Sri M. Kalyanasundaram.	(i) Failure of the police to protect political leaders in the City of Madras against the attack of rowdy element. (ii) Failure of the Government to take steps to make available adequate supply of rice to Madras City.	Do. 27 th February 1964.
3.	Sri A. P. Dharmalingam.	Granting additional dearness allowance to Madras State Government employees.	28 th February 1964.
4.	Sri V. R. Nedunchezhiyan.	Failure of the Government to maintain secrecy of the S.S.L.C. Public Examination question papers.	21 st March 1964.
5.	Do.	Do.	22 nd March 1964.
6.	Sri M. Kalyanasundaram.	Adoption of Hindi as medium of U.P.S.C. Examination.	26 th March 1964.
7.	Sri V. Krishnamoorthy.	Increase in bus fares of Madras City Transport.	30 th March 1964.

(Number of adjournment motions received from the commencement of the Session including the present sitting-9)

Calling Attention to matters of urgent public importance - Statements under Rule 41

Particulars of Statements made regarding calling attention notices under Rule 41 of the Assembly Rules are given below:-

1. Minister for Industries- (i) On the 3rd March 1964, Sri T. P. Alagamuthu, called the attention to the situation arising of the large number of employees being retrenched by the Madras State Electricity Board due to paucity of funds, etc.

(ii) On the 17th March 1964, Sri S. Madhavan, called the attention to the difficulties experienced by the Handloom weavers in Thirunageswaram, Tiruppuvanam and Ammachatram of Thanjavur district due to increase in price of white year.

(iii) On the 23rd March 1964, Pulavar K. Govindan, and Sri A. Arumugam called the attention to the hardships experienced by ryots in getting ownership certificates for installing electric pump sets for agricultural purposes in North Arcot district.

(iv) On the 26th March 1964, Sri R. S. Veerappa Chettiar, called the attention to the difficulties and hardship experienced by current consumers of the State Electricity Board, particularly agricultural consumers by the insistence of the Board, demanding payment of additional security deposit for continuing service connections without giving an opportunity for payment of the amounts on instalment basis.

2. Minister for Works- (i) On the 27th February 1964, Sri M. S. Selvarajan, called the attention to the damages caused to plantain, coconut seedlings and other nanja, punja crops in Tiruchendur taluk, Tirunelveli district due to heavy rains.

(ii) On the 28th February 1964, Sri S. Madhavan, called the attention to the collection of old arrears of melwaram in the inam areas on account of the passing of the new inam Abolition Acts.

(iii) On the 4th March 1964, Sri M. S. Selvarajan, called the attention to the damages caused to the roads culverts in Tirunelveli district due to heavy rains.

(iv) On the 5th March 1964, Sri S. Madhavan, called the attention to remission of land revenue and postponement of collection of loans from the ryots in Ramanathapuram district due to the failure of monsoon.

(v) On the 18th March 1964, Sri A. G. Balakrishnan, called the attention to the fire accident in Thenkodipakkam Harijan Colony in Tindivanam taluk, South Arcot district on 18th February 1964, and relief to victims.

(vi) On the 20th March 1964, Sri S. Ramaswamy, called the attention to the damages caused to the ryots due to the floods in Pullambadi Canal and heavy rains in Udayarpalayam taluk of Tiruchirappalli district and the difficulties experienced by them on account of shortage of water in the canal.

(vii) On the 24th March 1964, Sri M. D. Thiraagaraja Pillai, Sri A. Durairasan, Sri A. K. Subbiah, Sri S. Madhavan, Sri R. V. Swaminathan, Sri M. V. Karivengadam, Sri A. R. Subbiah Mudaliar Sri T. P. Alagamuthu, Sri M. Karunanidhi, Sri V. Arunachalam and Sri K. S. Mani called the attention to the need for remission of land revenue and postponement of collection of arrears of land revenue additional surcharge on land revenue and agricultural loans, etc., from the agriculturists in many districts in the State due to failure of monsoon rains in certain areas, prevalence of famine conditions in some other areas, damages caused to crops on account of heavy rains, etc.

3. Minister for Health- On the 21st March 1964, Sri Murugaiyan, called the attention to a case of food poisoning in the Teacher's Training School at Polur, North Arcot district on 27th February 1964.

4. Minister for Food- Sri K. S. Mani called the attention to the postponement of collection of loans obtained by the ryots from local Co-operative Societies in Thanjavur district due to the failure of crops and failure of monsoon rains.

Financial Business

The primary business transacted during the meeting was the passing of the Budget Estimates amounting in the aggregate to Rs. 2,75,52,03,200 for the financial year 1964-65. The Budget and the connected documents were presented to the Legislative Assembly by the Chief Minister Honj. Sri M. Bhakthavatsalam, on Saturday, the 29th February 1964.

The general discussion on the Budget lasted for 6 days, viz., 2nd 3rd, 4th, 5th, 6th and 7th March 1964. One hundred and nineteen members including the Chief Minister participated in the discussion.

Voting on Demands for Grants lasted for 16 days viz., 9th, 10th, 11th, 12th, 13th, 14th, 15th, 16th, 17th, 18th, 19th, 20th, 21st, 23rd, 24th, 25th, and 26th March 1964. 1,080 cut motions were received out of which 25 cut motions were disallowed as inadmissible. The number of cut motions received demand-wise and the order in which Demands were taken up for discussion are given below. Out of these 46 cut motions were moved and they were either put and lost or by leave withdrawn.

Total number of cut motions received	1,080
Total number of cut motions disallowed	25
Total number of cut motions admitted	1,055

Demand-War Cut Motions received and admitted.

<i>Demand number.</i>		
VI	State Legislature.	24
VII	Elections.	29
VIII	Head of State, Ministers and Headquarters staff.	69
XXV	Welfare of Scheduled Tribes, Caste and Other Backward Class.	42
IX	District Administration and Miscellaneous.	46
XXXII	Pensions.	15
XXXIII	Miscellaneous.	7
XXXVI	Other Miscellaneous Contributions and Assignments.	8
XLV	Commuted value of pensions.	3
XX	Industries.	35
XL	Capital Outlay on Industrial Development.	13
XVI	Agriculture.	62

<i>Demand number.</i>		
XVIII	Animal Husbandry.	27
XXXIX	Capital Outlay on Agriculture.	13
XLVI	Capital Outlay on Schemes of Government Trading.	9
II	Motor Vehicles Acts Administration.	41
XXX	Road Transport Schemes.	28
XLIII	Labour including Factories.	17
XIII	Education.	69
XII	Police.	52.
I	Land Revenue Department.	32
IV	Stamps Administration.	17
XXXVII	Compensation to Zamindars.	1
XXVI	Irrigation.	45
XXVII	Public Works-Works.	47
XXVIII	Public Works-Establishment and Tools and Plants.	6
XLI	Capital Outlay on Irrigation.	6
XLII	Capital Outlay on Public Works.	5
III	General Sales Tax and Other Taxes Duties-Administration.	19
XIX	Co-operation.	18
XIV	Medical.	47
XV	Public Health.	46
X	Administration of Justice.	20
XXI	Cinchona.	3
XXII	Khadi.	9
XXXV	Forest Department.	10
XLIV	Capital Outlay on Forests.	4
V	Registration Department.	14
XI	Jails.	26
XVII	Fisheries.	12
XXXIV	Stationery and Printing.	11

<i>Demand number.</i>		
XXIII	Community Development Projects.	28
XXIX	Public Works-Grants-in-aid.	4
Total		1055

The Appropriation Bill relating to the Budget for 1964-65 was introduced in the Legislative Assembly on the 28th March, 1964 and considered and passed on the 30th March, 1964.

The Final Supplementary Statement of Expenditure for 1963-64 amounting in the aggregate to Rs. 23,12,20,300 was presented to the Legislative Assembly by the Chief Minister on Wednesday, the 25th March, 1964, and was discussed and voted on the 28th March, 1964.

The Appropriation Bill relating to the Final Supplementary Statement of Expenditure was introduced in the Legislative Assembly on the 28th March, 1964 and considered and passed on the 30th March, 1964.

Legislative Business

Officials Bills

I. The following Bills were introduced on the date noted against each:-

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|------|--|------------------------------|
| (1) | The Thiruchirappali-Kaiaeruvaram and Mattuvaram (Extension of Application) Bill, 1964. | 10 th March 1964. |
| (2) | The Land Improvement Loans (Madras Amendment) Bill, 1964. | 13 th March 1964. |
| (3) | The Madras Payment of Salaries and Removal of Disqualifications (Amendment) Bill, 1964. | 16 th March 1964. |
| (4) | The Madras Bhoodan Yagna (Amendment) Bill, 1964. | 17 th March 1964. |
| (5) | The Madras General Sales Tax (Amendment) Bill, 1964. | 18 th March 1964. |
| (6) | The Madras Places of Public Resort (Amendment) Bill, 1964. | 24 th March 1964. |
| (7) | The Madras (Transferred Territory) Ryotwari Settlement Bill, 1964. | 26 th March 1964. |
| (8) | The Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Bill, 1964. | 26 th March 1964. |
| (9) | The Madras (Transferred Territory) Thiruppuvanam Payment Abolition Bill, 1964. | Do. |
| (11) | The Madras Buildings (Lease and Rent Control) Amendment Bill, 1964. | 28 March 1964. |
| (12) | The Madras Appropriation (No. 2) Bill, 1964. | Do. |
| (13) | The Madras Appropriation (No. 3) Bill, 1964. | Do. |

(The number of Bills introduced from the commencement of the Session including the present sittings-17.)

II. The following Bills were considered and passed on that date noted against each:-

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|---|------------------------------|
| (1) The Thiruchirappalli Kaiaeruvaram and Mattuvaram (Extension of Application) Bill, 1964. | 24 th March 1964. |
| (2) The Madras Payment of Salaries and Removal of Disqualifications (Amendment) Bill, 1964. | Do. |
| (3) The Madras General Sales Tax (Amendment) Bill 1964. | Do. |
| (4) The Madras Appropriation (No. 2) Bill, 1964. | 30 th March 1964. |
| (5) The Madras Appropriation (No. 3) Bill, 1964. | Do. |
| (6) The Land Improvement Loans (Madras Amendment) Bill, 1964. | 31 st March 1964. |
| (7) The Madras Bhoodan Yagna (Amendment) Bill, 1964. | Do. |
| (8) The Madras Buildings (Lease and Rent Control) Amendment Bill, 1964. | Do. |

(Number of Bills considered and passed from the commencement of the Session including the present sitting-12.)

III. Bills referred to the Select/Joint Select Committee-

Joint Select Committee

The Madras Prevention of Begging (Amendment) Bill, 1964 31st March 1964.

Select Committee

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|--|------------------------------|
| (1) The Madras (Transferred Territory) Ryotwari Settlement Bill, 1964. | 31 st March 1964. |
| (2) The Kanyakumari Sreepandaravaka Lanks (Abolition and Conversion into Ryotwari) Bill, 1984. | Do. |
| (3) The Madras (Transferred Territory) Thiruppuvaram Payment Abolition Bill, 1964. | Do. |
| (4) The Madras Minor Inams (Abolition and Conversion into Ryotwari) Bill, 1964. | Do. |

(The number of Bills referred to Select/Joint Select Committee from the commencement of the Session including the present sitting-5)

IV. Bills assented to by the President/the Governor

A. Bills assented to by the President-

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|-----|--|------------------------------------|
| (1) | The Madras Minor Inams (Abolition and Conversion into Ryotwari) Bill, 1962. | 28 th January
1964. |
| (2) | The Madras Inams (Supplementary) Bill, 1963. | Do. |
| (3) | The Motor Vehicles (Madras Amendment) Bill, 1964. | 13 th February
1964. |
| (4) | The Madras Cultivating Tenants Protection and Payment of Fair Rent (Extension to added Territories) Bill 1963. | 24 th February
1964. |
| (5) | The Madras Urban Land Tax Bill, 1963. | 25 th February
1964. |

B. Bills assented to by the Governor

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|-----|---|-----------------------------------|
| (1) | The Madras Appropriation Bill, 1964. | 29 th January
1964. |
| (2) | The Madras City Municipal Corporation, District Municipalities and Panchayats (Amendment) Bill, 1964. | 7th February
1964. |
| (3) | The Madras Irrigation (Levy of Betterment Contribution) Amendment Bill, 1964. | 21st February
1964. |
| (4) | The Madras Appropriation (No.2) Bill, 1964. | 31st March 1964. |
| (5) | The Madras Appropriation (No.3) Bill, 1964. | Do. |
| (6) | The Madras Payment of Salaries and Removal of Disqualification Amendment Bill, 1964. | Do. |
| (7) | The Madras General Sales Tax (Amendment) Bill, 1964. | Do. |

GOVERNMENT MOTIONS AND RESOLUTIONS

(1) On the 28th February 1964, Hon. Srimathi Jothi Vencatachellum, Minister for Health, moved a motion for approval of draft rule proposed to be made by the Governor of Madras under Section 305 (1) of the Madras District Municipalities Act, 1920 (Madras Act V of 1920) altering the schedule V of that Act.

The motion was agreed to by the House on the same day.

(2) On the 31st March 1964, Hon. Sri R. Venkataraman, Minister for Industries, moved the following motion:-

"That the proposal of the State Government under sub-section (3) of Section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount which the Madras State Electricity Board may at any time have on loan under sub-section (1) of the said section as thirty crores of rupees be approved."

Sri T. P. Alagamuthu moved an amendment to the above resolution and by leave of the House, withdrew the same.

The motion was agreed to by the House on the same day.

DISCUSSION ON THE MID-TERM APPRAISAL OF THE THIRD FIVE-YEAR PLAN RELATING TO MADRAS STATE

The report on the mid-term appraisal of the Third Five-Year Plan relating to Madras State was discussed in the House on 27th and 28th February 1964.

PRIVILEGE MATTERS

(1) On the 28th February 1964, a matter of privilege regarding a publication of a news item in the Broadway Times describing a Member as 'cashewnut' at its issue, dated 24th January 1964, was raised by Sri S. Madhavan. The matter was referred to the Committee of Privileges

On the 2nd March 1964, Hon. Speaker drew the attention of the House to the articles published in the Broadway Times, dated 24th January and 7th February 1964, respectively and on a motion moved by the Leader of the House, the matter was referred to the Committee of Privileges.

(3) On the 16th March 1964, Hon. Speaker ruled that no prima facie case had been made out in regard to the privilege question raised by Sri S. Nanjunda Row.

(4) On the 18th March 1964, a matter of privilege relating to a publication in Tamil Seithi under the caption "Chatta Mandramaallathu Pozhuthu Pokku Madama", was raised by Sri K. Cheemaichamy. The matter was referred to the Committee of Privileges.

(5) On the 26th March 1964, a matter of privilege relating to the treatment meted out to the Members by the Director of Harijan Welfare Department was raised by Sri V. Krishnamoorthy. In view of the statement made by the Hon. Chief Minister on the 31st March 1964, the Speaker ruled that the matter be dropped.

(The number of privilege matters raised in the House from the commencement of the session including the present sittings-6)

PRESENTATION OF THE REPORT OF THE COMMITTEES

(1) On the 30th March 1964, Sri K.S.G. Haja Sheriff presented the Report of the Estimates Committee on Technical Education.

(2) On the 31st March 1964, Sri K. Parthasarathy presented the Reports of the Committee of Privileges on Broadway Times Case Nos. 1 and 2 and on Tamil Seithi case.

(3) On the 31st March 1964, Sri K. Parthasarathy presented the Seventh and Eighth Reports of the Committee on Subordinate Legislation.

(4) On the 31st March 1964, Sri A. Raghava Reddi presented the Fourth Report of the Committee on Government Assurances.

(The number of reports presented to the House from the commencement of the session including the present sitting-5)

ARREST AND DETENTION OF M.L.A

On the 6th March 1964, the Deputy Speaker announced to the House that Sri S. J. Ramaswamy was sentenced to imprisonment for a period of four months by the District Magistrate, Chingleput.

CONSTITUTION OF COMMITTEES

The following committees of the Legislative Assembly were constituted:-

I. Business Advisory Committee (constituted on 28th March 1964)-

1. Hon. Sri S. Chellapandian-Chairman.
2. Sri K. Parthasarathy.
3. Hon Sri M. Bhakthavatsalam.
4. Sri T. P. Elumalai.
5. Sri saw. Ganesan.
6. Hon. Sri P. Kakkan.
7. Sri M. Kalyanasundaram.
8. Sri K. R. Nallasivam.
9. Sri V. R. Nedunchezhiyan.
10. Hon. Sri.V. Ramaiah
11. Sri P. Ramachandran.

II. Rules Committee (constituted on 28th March 1964)

Chairman.

1. Hon. Sri S. Chellapandian.

Members

2. Sri K. Parthasarathy.
3. Hon. Sri M. Bhakthavatsalam.
4. Sri Saw. Ganesan.
5. Sri M. Kalyanasundaram.
6. Sri S. Madhavan.
7. Sri Narayanaswamy Pillia.
8. Sri K. R. Nallasivam.
9. Sri V. R. Nedunchizhiyan.
10. Sri R. Ponnappa Nadar.
11. Hon. Sri V. Ramaiah.
12. Sri P. Ramachandran.
13. Sri G. Rajaram.
14. Sri N. Ramachandra Reddi.
15. Sri T. L. Sasivarna Thevar.

III. Committee of Privileges (constituted on 31st March 1964)

Chairman

1. Sri K. Parthasarathy.

Members

2. Hon. Sri M. Bhakthavatsalam.
3. Srimathi T. N. Anandanaykaki.
4. Sri A. Chidambaranatha Nadar.
5. Sri C. Chiranjeevulu Naidu.
6. Sri M. V. Karivengadam.
7. Sri S. Madhavan.
8. Sri S. Murugayyan.
9. Sri K. R. Nallasivam.
10. Sri S. Nanjunda Row.
11. Sri V. R. Nedunchezhiyan.
12. Sri K. B. Palani.
13. Sri R. Ponnappa Nadar.
14. Sri G. Rajaram.
15. Sri R. Subramaniam.
16. Sri G. Venkataraman.

IV. Committee on Subordinate Legislation (constituted on 30th March 1964)

Chairman

1. Sri K. Parthasarathy.

Members

2. Sri C. Chiranjeevulu Naidu.
3. Sri M. V. Karivengadam.
4. Sri S. Madhavan.
5. Sri P. K. Mookiah Thevar.
6. Sri G. Rajaram.
7. Sri V. Sankaran.
8. Sri N. Shanmugasundaram.
9. Sri C. Srinivasan.
10. Srimathi A. Suares.

V. Committee on Government Assurances (constituted on 30th March 1964)-

Chairman

1. Sri A. Raghava Reddi.

Members

2. Sri Rama Arangannal.
3. Sri A. Arumugam.
4. Sri A. S. Dakshinamoorthy Gounder.
5. Sri S. Najunda Row.
6. Sri N. Sountharapandian.
7. Sri A. swamidhas.

VI. House Committee (constituted on 31st March 1964)

Chairman

1. Sri K. Parthasarathy.

Members

2. Sri V. S. Arunachalam.
3. Sri K. Cheemaichamy.
4. Sri A. S. Dhakshinamoorthy Gownder.
5. Sri V. Ellamma Naidu.
6. Sri K. R. R. M. Kariamanickam Ambalam.
7. Sri M. Kolandaiswamy Gowunder.
8. Sri M. Maruthanayagam Pillia.
9. Sri P. Murugaiyan.
10. Sri S. Ramalingam.
11. Sri G. Rajaram.
12. Sri V. Ramanathan.
13. Sri K. R. Sambandam.
14. Sri K. Thirupathi.
15. Sri C. G. Viswanathan.
16. Sri C. V. Velappan.

LEAVE OF ABSENCE OF A MEMBER

On the 20th March 1964, leave of absence, under Rule 11 of the Assembly Rules was granted by the House to Sri A. M. P. S. Balagangadharan till the 1st April 1964 from the date of his absence.

<i>Serial Number.</i>	<i>(1)</i>	<i>Number of questions answered during the present sittings.</i>	<i>(2)</i>	<i>Number of questions answered from the commencement of the session including the present sittings.</i>	<i>(3)</i>	<i>(4)</i>
1.	Starred		404			501
2.	Unstarred		75			97
3.	Short Notice		3			4

PAPERS LAID ON THE TABLE OF THE HOUSE

<i>(1)</i>	<i>(2)</i>	<i>Number of papers placed on the table of the house during the sittings.</i>	<i>(3)</i>	<i>Number of papers placed on the table of the House from the commencement of the session including the present sittings.</i>
a.	Statutory rules and orders.		72	152
1.	Reports, notifications and other papers.		105	140
			----- 177	----- 292

AMENDMENT TO NOTIFICATION-PAPERS PLACED ON TEN TABLE OF THE HOUSE

On the 31st March 1964, Sri R. S. Veerappa Chettiar moved amendments to the notification issued in G. O. Ms. No. 4284, Industries, Labour and Co-operation (Co-operation), dated 30th August 1963, containing Madras Co-operative Societies Rules, 1963, framed under the Madras Co-operative Societies Act, 1961 (Madras Act 53 of 1961), published in the Fort St. George Gazette, dated 4th September 1963 and placed on the Table of the House on 22nd Novemehr 1963.

The amendments were by leave of the House withdrawn.

T. HANUMANTHAPPA
Secretary